

**GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS & FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS**

LOK SABHA

UNSTARRED QUESTION NO. 670

TO BE ANSWERED ON 19th December, 2017

Revision of Drug Prices

670. SHRI RAJESH KUMAR DIWAKER:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it was decided that the price of a drug should not be revised before five years, except in case of increase in WPI or on an application made by the company itself or on the orders of a competent court;
- (b) if so, the details thereof; and
- (c) whether it is a fact that the Government has laid down the norms related to price capping powers of the National Pharmaceutical Pricing Authority and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS;
MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS
(SHRI MANSUKH L. MANDAVIYA)**

(a) & (b): Pursuant to the announcement of National Pharmaceutical Pricing Policy, 2012 (NPPP-2012), Government has notified Drugs (Prices Control) Order, 2013 (DPCO, 2013) on 15/05/2013. As per the provisions of DPCO, 2013:-

(i) The revision of ceiling prices on the basis of moving annual turnover value shall be carried out, inter alia, as and when the National List of Essential Medicines (NLEM) is revised by the Ministry of Health and Family Welfare or five years from the date of fixing the ceiling price under this Order whichever is earlier;

(ii) The Government shall revise the ceiling prices of scheduled formulations as per the annual wholesale price index (WPI) for preceding calendar year on or before 1st April of every year and notify the same on the 1st day of April every year.

(c): The price of drugs is fixed by National Pharmaceutical Pricing Authority (NPPA) as per provisions laid down in paras 4, 5 and 6 of DPCO, 2013.
